NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 367 of 2017 in Inw. 5967/14/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017

Name of the Company:

Claris Injectable Ltd.

V/s.

ROC, Gujarat

Section of the Companies Act:

Section 14 of the Companies Act, 2013 r/w Rule

11 and 68 of NCLT Rules, 2016

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1 VISHAL J. DAVE

ADVOCATE

APPLICANT

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ORDER

Learned Advocate Mr. Vishal Dave present for Applicant. None present for ROC in IA 367/2017.

Proof of service upon ROC is filed.

None represented from the side of ROC.

Otrothecreopuest con Applicant.

Applicant is directed to serve copy of this order on ROC and shall file proof of service.

List the matter on 11.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 4th day of December, 2017.